

## **Rajya Sabha**

### **Directions by the Chairman**

#### **Rescheduling of time for Questions**

Members are informed that in pursuance of rule 38 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the Chairman has now directed that from 14<sup>th</sup> March, 2022 onwards, the Question Hour shall be from 12:00 Noon to 1:00 P.M. for the remaining part of 256<sup>th</sup> Session.”

*R.S. Parliamentary Bulletin Part-II, dated 10.03.2022.*

#### **Time of Sittings of the Rajya Sabha during the second part of Two Hundred and Fifty Sixth Session**

The Rajya Sabha was adjourned on the 11<sup>th</sup> February, 2022 till 10.00 A.M. on Monday, the 14<sup>th</sup> March, 2022. Members are informed that the Chairman has directed that the time of sittings of the Rajya Sabha during the second part of Two Hundred and Fifty Sixth Session will be from 11.00 A.M. to 1.00 P.M. and 2.00 P.M. to 6.00 P.M. except on Fridays when the House will reassemble after lunch at 2.30 P.M. Accordingly the sitting of the Rajya Sabha will commence at 11.00 A.M. on Monday, the 14<sup>th</sup> March, 2022.

*R.S. Parliamentary Bulletin Part-II, dated 09.03.2022.*

#### **Digital Laying of Official Papers on the Table of the Rajya Sabha**

In pursuance of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the Chairman, Rajya Sabha, has on the 1<sup>st</sup> February, 2022, issued the following Direction:-

"55. As per the established practice, copies of official papers to be laid on the Table of the Rajya Sabha are received from Ministries/ Departments in physical form, duly authenticated by the Minister concerned, bearing the place, date and the name of the signatory with designation.

2. However, the Ministries / Departments desiring to lay their papers in electronic form may submit digital copies (in PDF/A format) of official papers by electronic mode, in such manner as the Secretariat may specify, subject to the fulfilment of the conditions, if any, laid down by the Secretariat for receiving and authentication through electronic signature including digital signature of such papers to be laid on the Table.

3. For Ministries/ Departments not opting for laying of papers on the Table in electronic form, the practice of receipt of physical authenticated copies of papers for laying purposes shall, however, continue."

*R.S. Parliamentary Bulletin Part-II, dated 09.03.2022.*

### **Precincts of the Council**

Members are informed that during the second part of the Two Hundred and Fifty Sixth Session commencing from 14<sup>th</sup> March, 2022, the Members will be seated in the Rajya Sabha Chamber and the Galleries only. Accordingly, the Direction of Chairman, Rajya Sabha regarding 'Precincts of the Council' issued *vide* Parliamentary Bulletin Part II No. 61590 dated 25<sup>th</sup> January, 2022 shall cease to operate w.e.f. the 14<sup>th</sup> March, 2022.

*R.S. Parliamentary Bulletin Part-II, dated 09.03.2022.*

### **Election to Parliamentary Committees/Statutory and other Bodies**

In pursuance of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Chairman, Rajya Sabha, has on the 22<sup>nd</sup> February, 2022 issued the following Direction:-

“54. Election of Members to Parliamentary Committees/Statutory and other Bodies (constituted under the provisions of an Act or otherwise), wherever prescribed, shall be held in accordance with the provisions of the ‘Rajya Sabha Regulations for Holding of Election to Committees/Statutory and other Bodies by Means of Single Transferable Vote.’ ”

*R.S. Parliamentary Bulletin Part-II, dated 24.02.2022.*

Members are informed that the following Directions have been issued by the Chairman, Rajya Sabha on the 25<sup>th</sup> January, 2022:-

### **Time for Questions**

"52. Under rule 38 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), unless the Chairman otherwise directs, the Question Hour shall be from 12:00 noon to 1:00 p.m.

In pursuance of this rule, the Chairman has directed that for the 256<sup>th</sup> Session of Rajya Sabha, the Question Hour shall be from 10:30 a.m. to 11:30 a.m."

### **Precincts of the Council**

"53. Under rule 2(1) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the "Precincts of the Council" means and includes the Chamber, the lobbies, the galleries and such other places as the Chairman may from time to time specify.

In pursuance thereof, the Chairman has specified that the precincts of the Council shall also include Lok Sabha Chamber, its lobbies and galleries during the period of the 256<sup>th</sup> Session of Rajya Sabha in view of the seating of Members of Rajya Sabha in Lok Sabha Chamber besides the Rajya Sabha Chamber and its Galleries."

*R.S. Parliamentary Bulletin Part-II, dated 25.01.2022.*

In pursuance of the provisions of rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Chairman, Rajya Sabha has, on the 18<sup>th</sup> July, 2021, issued the following Directions:-

### **Merging of notices for introduction of Private Members' Bills received from a Member**

- "19C. (i) Notice(s) received from a Member for introduction of Private Members' Bills for a Session, to amend or repeal the provisions of the Constitution or an Act or related/consequential provisions in different Acts shall be merged into one Bill.
- (ii) Notice(s) received from a Member for

introduction of Private Members' Bills for a Session repealing different Acts shall be merged into one Bill.”

**Notices for introduction of Private Members' Bills either identical or substantially similar to an already pending Bill in the Rajya Sabha or a pending notice for introduction**

“19D. When a Bill is pending before the Council or a notice has been received or admitted for introduction in the Council, notice for introduction of an identical or substantially similar Private Member Bill, whether received during the same or the subsequent Sessions, shall not be admitted.”

*R.S. Parliamentary Bulletin Part-II, dated 23.07.2021.*

**Avoidance of study tours by Committees when there is a sitting of the House**

In pursuance of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Chairman, Rajya Sabha, has on the 23<sup>rd</sup> March, 2021, issued the following Direction:-

“51. Study tours, including local tours, may be avoided on the days when there is a sitting of the House.”

*R.S. Parliamentary Bulletin Part-II, dated 23.03.2021.*

**Precincts of the Council**

Members are informed that as announced in the House today i.e., on 8<sup>th</sup> March, 2021, the Members will be seated in the Rajya Sabha Chamber and the Galleries only w.e.f. 9<sup>th</sup> March, 2021. Accordingly, the Direction of Chairman, Rajya Sabha regarding 'Precincts of the Council' issued vide Parliamentary Bulletin Part II No. 60382 dated 18<sup>th</sup> January, 2021 shall cease to operate w.e.f. the 9<sup>th</sup> March, 2021.

*R.S. Parliamentary Bulletin Part-II, dated 08.03.2021.*

Members are informed that the following Directions have been issued by the Chairman, Rajya Sabha on the 14<sup>th</sup> January, 2021:-

## **Time for Questions**

"49. Under rule 38 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), unless the Chairman otherwise directs, the Question Hour shall be from 12:00 noon to 1:00 p.m.

In pursuance of this rule, the Chairman has directed that for the 253<sup>rd</sup> Session of Rajya Sabha, the Question Hour shall be from 9:30 a.m. to 10:30 a.m."

## **Precincts of the Council**

"50. Under rule 2(1) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the "Precincts of the Council" means and includes the Chamber, the lobbies, the galleries and such other places as the Chairman may from time to time specify.

In pursuance thereof, the Chairman has specified that the precincts of the Council shall also include Lok Sabha Chamber, its lobbies and galleries during the period of the 253<sup>rd</sup> Session of Rajya Sabha in view of the seating of Members of Rajya Sabha in Lok Sabha Chamber besides the Rajya Sabha Chamber and its Galleries."

*R.S. Parliamentary Bulletin Part-II, dated 18.01.2021.*

## **Limit of number of notices of amendments to Motion of Thanks**

In pursuance of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the Chairman, Rajya Sabha, has on the 8<sup>th</sup> January, 2021 issued the following Direction which is reproduced for information of Members:-

"48. If any Member desires to move amendments to the Motion of Thanks on the Address by the President, he shall be permitted to move not more than ten amendments. In case the number of notices of amendments to the Motion of thanks exceeds ten, either individually or jointly, only first ten admissible amendments shall be taken into consideration, unless the Member has indicated the priority."

*R.S. Parliamentary Bulletin Part-II, dated 11.01.2021.*

### **Precincts of the Council.**

Members are informed that the Chairman, Rajya Sabha has issued the following Direction:-

“47. Under rule 2(1) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the “Precincts of the Council” means and includes the Chamber, the lobbies, the galleries and such other places as the Chairman may from time to time specify.

In pursuance thereof, the Chairman has specified that the precincts of the Council shall also include Lok Sabha Chamber, its lobbies and galleries during the period of the 252<sup>nd</sup> Session of Rajya Sabha in view of the seating of Members of Rajya Sabha in Lok Sabha Chamber besides the Rajya Sabha Chamber and its Galleries.”

*R.S. Parliamentary Bulletin Part-II, dated 14.09.2020.*

### **Listing of Private Members’ Bills requiring President’s recommendation**

The following direction issued by the Chairman, Rajya Sabha on 9<sup>th</sup> March, 2018 under rule 266 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) is reproduced below for information of Members:-

“19B. There shall be no bar in the inclusion of a Private Members’ Bill in the List of Business for consideration on a day allotted for Private Members’ Legislative Business even though the President’s recommendation required for its consideration under article 117(3) of the Constitution has not been received:

Provided that such a Bill shall be taken up for consideration only if the required President’s recommendation is received in the Secretariat latest by 11.00 A.M. on the day on which the Bill is listed for consideration:

Provided further that if the President’s recommendation is not received in the Secretariat by 11.00 A.M. on the day on which the Bill is listed for consideration, the Member in-charge of that Bill will retain the priority as per the draw of lots held for the entire Session, although the Bill is not taken up for consideration on that day.”

*R.S. Parliamentary Bulletin Part-II, dated 14.03.2018.*

**Revision of Direction No. 34 of Directions by the Chairman, Rajya Sabha**

In pursuance of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Chairman, Rajya Sabha, has on the 4<sup>th</sup> January, 2018, issued the following Direction:-

‘No Member should take any other person during the official tours. A Member may, however, take his/her spouse on tour on medical grounds with the prior permission of the Chairman of the Committee. In exceptional cases i.e., in case of extreme necessity where the Member's spouse is not able to accompany him/her on tour due to medical or other reasons, the Member may take a companion/attendant on tour with the prior permission of the Chairman of the Committee concerned. The companion/attendant should strictly be a family member, which includes his/her son, daughter, brother or sister only, or any one of the persons engaged by the Member for obtaining secretarial assistance, whose name has been intimated to the Secretariat by the Member. In case of an unmarried or widow or widower Member or a Member without any issue, a family member may also include his/her parents or brother/sister and their children. In all such cases, the Member shall bear all expenses including board, lodging and transport, etc., in respect of his/her spouse or companion/attendant. In case any person accompanies a Member without prior permission, the Member shall not only bear all the expenses of the accompanying person but would also be liable to be debarred from undertaking any further Committee tours.’

*R.S. Parliamentary Bulletin Part-II, dated 11.01.2018.*

**Submission of Notices for Matters to be Raised with Permission**

Members are informed that the following Direction has been issued by the Chairman, Rajya Sabha on 5<sup>th</sup> December, 2014: -

“46. The notices for matters to be raised with the permission (Zero Hour submissions) shall, henceforth, be submitted after 12 noon for the next day and till 10 a.m. on the day the matter is sought to be raised. All such notices shall be submitted in the Notice Office only.”

*R.S. Parliamentary Bulletin Part-II, dated 05.12.2014.*

Members are informed that the following directions have been issued by the Chairman, Rajya Sabha on the 11<sup>th</sup> November, 2014:-

### **Time for Questions**

“17A. Under rule 38 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), the first hour of every sitting, unless the Chairman directs otherwise, is available for asking and answering of questions.

In pursuance of this rule, the Chairman has now directed that from 233<sup>rd</sup> Session onwards the Question Hour shall be from 12.00 noon to 1.00 p.m.”

### **Commencement and Conclusion of Sitting**

“45. Under rules 11 and 13 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), a sitting of the Council shall commence and conclude at such hour as the Chairman may direct.

In pursuance of these rules, the Chairman has now directed that from 233<sup>rd</sup> Session onwards, the time of a sitting of the Council shall be from 11.00 a.m. to 1.00 p.m. and from 2.00 p.m. to 6.00 p.m. except on Fridays when the House will reassemble after lunch at 2.30 p.m.”

*R.S. Parliamentary Bulletin Part-II, dated 11.11.2014.*

### **Priority of the Private Members' Bills**

In pursuance of the provisions of rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Chairman, Rajya Sabha has on the 7<sup>th</sup> November, 2014 issued the following Direction:-

“19A. The priority of pending Private Members' Bills to be taken up for consideration and passing in the House is determined by a single draw of lot for all the days allotted for Private Members' Bills in a Session in respect of names of Member-in-charge of Bills. The priority obtained in the draw of lot is valid for the entire Session. If any Member whose Bill is listed for consideration and passing is absent, when called by the Chair to move his Bill for consideration, he shall lose his priority and his name

shall be placed at the end of the priority list so drawn, on the subsequent days allotted for the purpose”.

*R.S. Parliamentary Bulletin Part-II, dated 12.11.2014.*